

SECTION XVII
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Curative Petition (C) D. No. 4575 of 2025

in

REVIEW PETITION CIVIL NOS. 1989-97 OF 2024

IN

CIVIL APPEAL NOS. 4056-64 OF 1999

WITH

INTERLOCUTORY APPLICATION NOS. 22724 OF 2025

(Applications for oral hearing in open court)

And

Curative Petition (C) D. No. 3354 of 2025

in

REVIEW PETITION CIVIL NOS. 1706 AND 1707 OF 2024

In

CIVIL APPEAL NOS. 4722 OF 1999

With

INTERLOCUTORY APPLICATION NOS. 16753 AND 16754 OF 2024

(Applications for Interim relief and seeking Open hearing in
open court)

**KARNATAKA IRON AND STEEL
MANUFACTURERS ASSOCIATION**

**...Appellant
VERSUS**

**MINERAL AREA DEVELOPMENT
AUTHORITY AND ORS**

..Respondents

OFFICE REPORT

The Review Petitions above mentioned along with other connected matters has been disposed of in terms of orders dated 24.09.2024.

Curative Petition (C) D. No. 4575 of 2025

It is submitted that Mr. P.S. Sudheer, advocate, has on 27th January, 2025 filed Curative Petition in R.P. C. Nos. 1989-1997 of 2024 against order dated 24.09.2024 along with applications for Oral/open Hearing numbered as I.A. D. No. 22724 of 2025.

This petition is defective for the following

reasons:-

1. Proof of court fee not filed/
2. Complete cause title of review is not given.
3. 09 copies of the Review Petition are not filed.
4. Averment under order XLVII Rule 2(1) of SCR 2013 is not given in the petition.
5. Typographical errors in index and cause title.
6. Prayer is not appropriate.
7. Pagination is not correct after page no. 462.

Curative Petition (C) D. No. 3354 of 2025

It is submitted that Mr. Rajan Narain, Advocate has on 27.01.2025 filed Curative petition in R.P. (C) nos. 1706-07 of 2024 against order dated 24.09.2024 along with applications for Oral Hearing and interim relief numbered as I.A. D. Nos. 16753 and 16754 of 2025.

This petition is defective for the following reasons:-

1. Proof of Court fee not filed.
2. Complete cause title of Review/Civil Appeal is not given.
3. 09 copies of Review petition is not given.
4. Averment under order XLVIII Rule 2(1) of SCR 2013 is not given in the petition.
5. Typographical errors in index and cause titile and prayer.
6. Title of the petition is incorrect(Civil Appeal no.).

It is further submitted that defects above

mentioned were communicated to counsel for the petitioner in both the matters through email dated 18.03.2025, but defects have not been cured so far.

The Curative Petitions with Diary numbers along with I.As are circulated before the Hon'ble Judges in Chamber with this office report.

DATED THIS THE 07TH DAY OF MAY, 2025.

ASSISTANT REGISTRAR

COPY TO:

1. Mr. P.S. Sudheer, Advocate
2. Mr. Rajan Narain, Advocate

ASSISTANT REGISTRAR